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ITEM NO.5

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 6436/2016
(Arising out of impugned final judgment and order dated 11/02/2016
in CRLA No. 1312/2010 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)
STATE OF U.P.

Petitioner(s)

VERSUS

KHALID L.
(With office report)

Respondent(s)

Date : 18/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Shaab A., Adv.

Mr. Samir Ali Khan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

In view of service report stating that respondent is in
District Jail, Sultanpur, let notice be issued to the
respondent, returnable in six weeks, at the aforesaid address
where the respondent is lodged and be served through jail
authorities.

(Nidhi Ahuja)
Court Master

(Mala Kumari Sharma)
Court Master